

(J.H.C. Sch. 1-7)
From:
Nikesh Kumar Sinha
Registrar (Administration),
High Court of Jharkhand,
Ranchi.

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File No. XXII(6)/1/2021-22/Apptt.
Letter No. _____/Apptt.
Dated: _____

To

1. Mr. Alok Kumar Dubey, Principal Judge Family Court, Bokaro.
2. Mr. Rajiv Ranjan, Additional Principal Judge, Additional Family Court, Bermo at Tenughat (Bokaro).
3. Mr. Yogeshwar Mani, Principal Judge Family Court, Chaibasa.
4. Mr. Sandeep Srivastava, Principal Judge Family Court, Chara.
5. Mr. Martand Pratap Mishra, Principal Judge Family Court, Daltonganj.
6. Mr. Rama Kant Mishra, Principal Judge Family Court, Deoghar.
7. Mr. Dhananjay Kumar, Additional Principal Judge, Additional Family Court, Deoghar.
8. Md. Taufiqul Hassan, Principal Judge Family Court, Dhanbad.
9. Mrs. Prem Lata Trapathi, Additional Principal Judge, Additional Family Court, Dhanbad.
10. Mr. Surendra Nath Mishra, Additional Principal Judge, Additional Family Court, Dhanbad.
11. Mr. Sanjay Kumar Singh No. 1, Principal Judge Family Court, Dumka.
12. Mr. Ram Bachan Singh, Principal Judge Family Court, Garhwa.
13. Mr. Arvind Kumar Pandey, Principal Judge Family Court, Giridih.
14. Mr. Ajai Kumar Srivastava, Additional Principal Judge, Additional Family Court, Giridih.
15. Mr. Ashok Kumar No. 2, Principal Judge Family Court, Godda.
16. Mr. Lolark Dubey, Principal Judge Family Court, Gumla.
17. Mr. Shambhu Lal Shaw, Principal Judge Family Court, Hazaribagh.
18. Mr. Yogesh Kumar, Additional Principal Judge, Additional Family Court, Hazaribagh.
19. Mr. Amitesh Lal, Principal Judge Family Court, Jamshedpur.
20. Mr. Kanwal Jeet Chopra, Additional Principal Judge, Additional Family Court, Jamshedpur.
21. Mr. Gati Krishna Tiwary, Additional Principal Judge, Additional Family Court, Jamshedpur.
22. Mr. Sachindra Kumar Pandey, Principal Judge Family Court, Jamtara.
23. Mr. Syed Saleem Fatmi, Principal Judge Family Court, Koderma.
24. Mr. Rajeev Anand, Principal Judge Family Court, Latehar.
25. Mr. Subhash, Principal Judge Family Court, Lohardaga.
26. Mr. Bal Krishna Tiwari, Principal Judge Family Court, Pakur.
27. Mr. Rashikesh Kumar, Principal Judge Family Court, Ranchi.
28. Mr. Anil Kumar Pandey, Additional Principal Judge, Additional Family Court, Ranchi.
29. Mrs. Sangeeta Srivastava, Additional Principal Judge, Additional Family Court, Ranchi.
30. Mr. Shree Prakash Dubey, Principal Judge Family Court, Sahebganj.
31. Mr. Deepak Baranwal, Additional Principal Judge, Additional Family Court, Rajmahal (Sahebganj)
32. Mr. Rajkamal Mishra, Principal Judge Family Court, Saraikela.

Sub: - Nomination to attend one day Webinar on Refresher Training Programme on Role of **Principal Judge (Family Court)** under the Family Courts Act for Principal Judge (Family Court) (R-5), **scheduled to be held on 04th June, 2022.**

Sir / Madam,

With reference to the above noted subject, I am directed to inform that the Court has been pleased to nominate you to attend the one day Webinar on Refresher Training Programme on Role of **Principal Judge (Family Court)** under the family Courts Act for Principal Judge (Family Court) (R-5), **scheduled to be held on 04th June, 2022.**

The topics proposed to be covered are:-

- Law relating to Divorce under Hindu Marriage Act, Muslim Law and Special Marriages Act and Customary Act including decision in F.A. No. 124/2018 (Baga Tirkey Vs. Pinky Linda & Ors.).
- Jurisdiction of Family Courts with special emphasis on Limitation prescribed under 28(4) for Family Court matter under Hindu Marriage Act including decision in F.A. No. 49/2019 (Dr. Pankaj Kumar Vs. Prerna).
- Scope & application of maintenance under Hindu Marriage Act and discussion on Right of Women to Divorce under the Muslim Women (Protection of Rights on Divorce) Act, 1939.
- Challenges in relation to guardianship (with respect to shared parentinf, visitation rights and parents Alination Syndrome), Child custody and Law relating to Adoption under new CARA Guideline and J.J.Rules 2017.

The protocol of connectivity in the said training is given below as mentioned:-

- (i) The officers must use their laptops and earphones provided by the e-committee to void sound echo.
- (ii) Login time is 9.45 A.M. to 10.00 A.M. beyond this time. login would not be allowed.
- (iii) Participants are requested to keep themselves logged in even during the break.
- (iv) Participants are requested to keep themselves on mute during the entire session and further use chat box for raising queries.
- (v) Video shall be kept on throughout the sessions except break time. This is mandatory for considering participants participation in the Sourse.
- (vi) In case of internet connectivity issue or any other issue, the trainee shall jon the training programme from Civil Court Conference room.

You are, therefore, directed to attend the aforesaid Webinar on the date as mentioned above.

Accordingly, you are accorded necessary permission to attend the aforesaid Webinar. No individual request seeking permission to attend the Webinar will be entertained.

The Joining instructions & link to join Webinar shall be sent to you by the Academy subsequently.

Yours sincerely,

Sd/- **Nikesh Kumar Sinha**

Registrar (Administration)

Memo No. 1581 /Apptt.

Dated, Ranchi, the 02/05/2022

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 1522/JAJ dated 07.04.2022/ All the Principal District & Sessions Judges of the State of Jharkhand including the Judicial Commissioner, Ranchi / the Member Secretary, JHALSA / the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.


Registrar (Administration)